



2026:AHC:4562

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5196 of 2025

Kamlesh Mishra

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shiv Shankar Prasad Gupta, Suresh Kumar Gupta
Counsel for Respondent(s)	: C.S.C., Deepak Gaur

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Pankaj Kumar, learned standing counsel for the state-respondents and Sri Deepak Gaur, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, directing the respondent No. 2 to delete the order dated 26.04.1995 passed in Revenue Revision No. 46 of 1994-95 (Gandharv Singh Vs. State of U.P. & Ors.) from the revenue records of arazi nos. 65 & 66 of an area 2.50 acres (i.e.-khata no. 82 and khasra/gata no. 65/9 of an area 0.8090 hectare) situated in Village Bamhauri Pathar (Balabehata), Tehsil and District Lalitpur."

3. This Court had directed the learned standing counsel to obtain instruction in the matter.

4. In compliance of the order of this Court dated 15.12.2025, instruction dated 2.1.2026, sent by the Tehsildar, Lalitpur is taken on record.

5. Learned standing counsel on the basis of the instruction submitted that the instant writ petition cannot be entertained for the prayer made by the petitioner. He submitted that the writ petition has been filed on misconceived grounds, as such, the same is liable to be dismissed.

6. After the arguments at length, learned counsel for the petitioner submitted that the instant writ petition be dismissed as withdrawn.

7. In view of the submission of the learned counsel for the petitioner, the writ petition is dismissed as withdrawn.

(Chandra Kumar Rai,J.)

January 8, 2026
C.Prakash